

I give my consent to the moving of the Adjournment Motion. Notices thereof have been received from Sarvashri Piloo Mody, K. L. Gupta, D. N. Patodia, R. K. Amin, N. K. Somani, M. R. Masani, Hardayal Devgun, Bal Raj Madhok, K. Lakkappa, Prakash Vir Shastri, Yashpal Singh, Hem Barua Om Prakash Tyagi, Kameshwar Singh, Tridib Chaudhuri, S. N. Dwivedi, Madhu Limaye, S. S. Kothari, Yajna Datt Sharma, Atal Bihari Vajpayee, Beni Shankar Sharma and Sumar Guha. Shri Piloo Mody may now ask for leave of the House to move the Motion. His notice reads as follows:—

“Failure of the Government of India's Foreign Policy as is evidenced from the Soviet Union's agreeing to supply arms including lethal weapons to Pakistan.”

SHRI PILOO MODY (Godhra): I beg to move for leave to move my adjournment motion.

MR. SPEAKER: Is leave to move the motion opposed?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): We oppose it. (*Interruptions.*) They can discuss it.

MR. SPEAKER: As leave is opposed, I ask Members who are in favour of leave being granted to rise in their seats.

SEVERAL HON. MEMBERS rose

MR. SPEAKER: I find that more than fifty Members have risen. Leave is granted. The adjournment motion will be taken up normally at 4 P. M. and normally 2½ hours are allotted. (*Interruptions.*) We may take half an hour or a quarter of an hour more. We shall take it up at 3 P. M. so that we may adjourn a little early.

श्री मधु लिमये (मुंगेर) : उप-विदेश मंत्री और वित्त मंत्री के खिलाफ मेरा विशेषाधिकार का सवाल है। उन्होंने हम लोगों को बहुत बुरा भला कहा है। कहा है कि यह विकृत है। आज कम से कम लोक सभा के सामने वह जाये।

MR. SPEAKER: I will not allow anything else now. I will not answer that point; it is not proper. There are a number of other motions. We go to the next business.

12.50 hrs.

PAPERS LAID ON THE TABLE

PRESIDENT'S PROCLAMATION re. STATE OF BIHAR, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table—

1. (i) A copy of the Proclamation dated the 29th June, 1968, issued by the President under article 356 of the Constitution, in relation to the State of Bihar published in Notification No. G. S. R. 1228 in Gazette of India dated the 29th June, 1968, under article 356 (3) of the Constitution.
- (ii) A copy of the Order dated the 29th June 1968, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation.

2. A copy of the Report of the Governor of Bihar dated the 26th June, 1968, to the President.

[Placed in Library. See No. LT-1318 68].

ORDINANCES PROMULGATED DURING JUNE & JULY, 1968

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123 (2) of the Constitution:—

- (1) The Advocate (Amendment) Ordinance, 1968 (No. 3 of 1968) promulgated by the President on the 5th June, 1968.

[Dr. Ram Subhag Singh.]

- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968 (No. 4 of 1968) promulgated by the President on the 17th June, 1968.
- (3) The Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968 (No. 5 of 1968) promulgated by the President on the 17th June, 1968. [Placed in Library. See No. LT-1319/68.]
- (4) The Gold (Control) Ordinance, 1968 (No. 6 of 1968) promulgated by the President on the 29th June, 1968.
- (5) The Enemy Property Ordinances, 1968 (No. 7 of 1968) promulgated by the President on the 6th July, 1968.
- (6) The Indian Patents and Designs (Amendment) Ordinance, 1968 (No. 8 of 1968) promulgated by the President on the 6th July, 1968. [Placed in Library. See No. LT-1320/68.]

STATEMENT *re* INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Indian Patents and Designs (Amendment) Ordinance, 1968, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1320/68].

U. P. GAON PANCHAYATS & KSHETRA SIMITIES (EXTENSION OF TERM) ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY):

I beg to lay on the Table a copy of the Uttar Pradesh Gaon Panchayats and Kshetra Samitis (Extension of

Term) Act, 1968 (President's Act No. 14 of 1968) published in Gazette of India dated the 2nd May, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-1321/68.]

STATEMENTS *re* REQUISITIONING AND ACQUISITIONING OF IMMOVABLE PROPERTY (AMENDMENTS) ORDINANCE ETC.

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): I beg to lay on the Table—

- (1) A copy of the explanatory statement giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1322/68].
- (2) A copy of the explanatory statement giving reasons for immediate legislation by the Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968. [Placed in Library. See No. LT-1322/68].

DELHI SALES-TAX (SECOND AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1968, published in Notification No. F. 4 (83)/67 Fin. (E) (1) in Delhi Gazette dated the 30th April, 1968 under sub-section (4) of section 26 of the Bengal Finance (Sales-Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-1323/68.]